

FIR No. 775/2019
PS : Paschim Vihar East
U/S 324/34 IPC

19.07.2020

This is an application for bail U/s 437 Cr.P.C. of applicant/accused Deepak @ Kalu.

Present:- Ld. APP for the state.
Sh. Pranay Abhishek, Ld Counsel for the applicant/accused Deepak @ Kalu.

An application U/s 437 Cr.P.C. filed on behalf of applicant/accused Deepak @ Kalu wherein it is stated that he has been falsely implicated in the present case and investigation of the present case is already complete. It is further stated that applicant/accused has already been granted bail in two other cases and thus, it is prayed that the accused be enlarged on bail.

Reply filed by IO/ASI Dilbagh Singh, PS Paschim Vihar East by way of whatsapp message shown by counsel for the applicant/accused.

Heard. Perused.

Considering the aforesaid and prevailing conditions of COVID-19 Pandemic, no useful purpose shall be served by keeping the applicant/accused in custody, accused Deepak @ Kalu is admitted to bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety in the like amount.

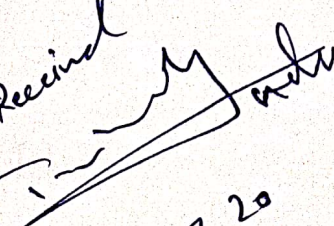
Bail bond/surety bond not furnished.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the applicant/accused.


(SONAM GUPTA)

Duty MM, West, THC, Delhi 19.07.2020

Copy Received

12.7.20

FIR No. 521/2020
PS Paschim Vihar West
U/s 392/411/34 IPC
19.07.2020


Present: Ld. APP for the State.

None.

Report has been received from SI Chander Shekhar stating therein that both the accused persons i.e. Manish @ Golu S/o Narender and Vikash @ Vicky S/o Narender were arrested in case FIR No.507/2020 and 521/2020 in PS Paschim Vihar West. Accordingly, the same be intimated to Superintendent, Tihar Jail.

Personal bond furnished on behalf of accused Manish @ Golu are accepted.

Copy of this order be sent to concerned Jail Superintendent with direction to take personal bond of accused Vikash @ Vicky in both the FIRs and release him, if not required in any other case.


(Sonam Gupta)
Duty MM/West/THC/Delhi
19.07.2020

Copy sent to
Jail superd.


FIR No. 507/2020
PS Paschim Vihar West
U/s 392/411/34 IPC
19.07.2020

Present: Ld. APP for the State.
None.

Report has been received from SI Chander Shekhar stating therein that both the accused persons i.e. Manish @ Golu S/o Narender and Vikash @ Vicky S/o Narender were arrested in case FIR No.507/2020 and 521/2020 in PS Paschim Vihar West. Accordingly, the same be intimated to Superintendent, Tihar Jail.

Personal bond furnished on behalf of accused Manish @ Golu are accepted.

Copy of this order be sent to concerned Jail Superintendent with direction to take personal bond of accused Vikash @ Vicky in both the FIRs and release him, if not required in any other case.


(Sonam Gupta)
Duty MM/West/THC/Delhi
19.07.2020

*Copy sent to
Jail capt.*

FIR No. 382/2020
PS Maya Puri
U/s 25 Arms Act
19.07.2020

Present: Ld. APP for the State.
Sh. Pankaj Sharma, Ld. Remand counsel for accused Ravi.

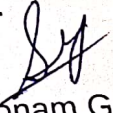
Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused has been falsely implicated in the present case and is in JC since 08.06.2020 for the offence U/s 25 Arms Act.

Keeping in view the fact that the accused is in custody since 08.06.2020 and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be also given dasti, as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
19.07.2020

Copy sent to
Jail Officer

Copy received

19/7/20

This is an application for releasing articles on superdari.

Present: Ld. APP for State.
None for the applicant.

IO has filed his reply. Taken on record.

This Court is of the considered view that the articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

"65. The currency notes seized by the police may be released to the person, who , in the opinion of the court, is lawfully entitled to claim after preparing detailed panchnama of currency notes with their numbers or denomination, taking photographs of the currency notes and taking a security bond.

66. The photographs of such currency notes should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over and memo of the proceedings be prepared which must be signed by the parties and witnesses.

67. The production of the currency notes during the course of trial should not be insisted upon and the release should be permitted to use the currency."



Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo be released to the applicant on furnishing security bond as per valuation report. IO is directed to get done the valuation as well as photographs of the articles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Panchnama and photographs shall be filed in the court along with charge sheet.

Copy of this order be given dasti to applicant.



(Sonam Gupta)

Duty MM/West/THC/Delhi/19.07.2020

FIR No.742/2020
PS Nangloi
19.07.2020

This is an application for releasing vehicle bearing no. DL-9SBM-9205 on Superdari.

Present:- Ld. APP for the State.
None for the applicant/registered owner.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

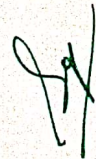
(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

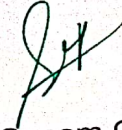
The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity



bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
19.07.2020

FIR No.0556/2020
PS Rajouri Garden
19.07.2020

This is an application for release of jamatalashi articles.

Present:- Ld. APP for the state.
Ld Counsel for the applicant/accused.


Reply filed by IO.

Application perused. Submissions heard.

As per the reply, the IO has no objection to release the jamatalashi articles of applicant to him. In view of the aforesaid, application stands allowed. Let the articles retained during jamatalashi be released to the applicant/accused.

Application is disposed off accordingly.

Copy of this order be given dasti to the applicant/ accused as per request.


(Sonam Gupta)
Duty MM/West/THC/Delhi/19.07.2020

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Prashant

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14-7-20

PRASHANT

FIR No. 775/2019
PS : Paschim Vihar East
U/S 324/34 IPC

19.07.2020

This is an application for bail U/s 437 Cr.P.C. of applicant/accused Deepak @ Kalu.
Present:- Ld. APP for the state.
Sh. Pranay Abhishek, Ld Counsel for the applicant/accused Deepak @ Kalu.

An application U/s 437 Cr.P.C. filed on behalf of applicant/accused Deepak @ Kalu wherein it is stated that he has been falsely implicated in the present case and investigation of the present case is already complete. It is further stated that applicant/accused has already been granted bail in two other cases and thus, it is prayed that the accused be enlarged on bail.

Reply filed by IO/ASI Dilbagh Singh, PS Paschim Vihar East by way of whatsapp message shown by counsel for the applicant/accused.

Heard. Perused.

Considering the aforesaid and prevailing conditions of COVID-19 Pandemic, no useful purpose shall be served by keeping the applicant/accused in custody, accused Deepak @ Kalu is admitted to bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety in the like amount.

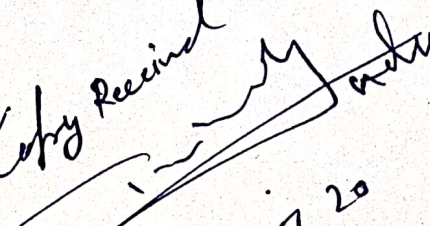
Bail bond/surety bond not furnished.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the applicant/accused.


(SONAM GUPTA)

Duty MM, West, THC, Delhi 19.07.2020

Copy Received

19.7.20

FIR No. 131/2020
PS Paschim Vihar West
U/s 25 Arms Act
State Vs. Sunil @ Rahul

17.07.2020

District Courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no. R-235/RG/DHC dated 16.05.2020.

Present : Ld. APP for the State.

None for applicant.

Status report not filed.

Let the same be called for 19.07.2020.

(Babita Puniya)
MM-06/W/Delhi
17.07.2020

fr. none,

Be put up on 20/7/20 (20/7/20)
report not received back, SHO/IO to
report on NOSH.
DMM/2/Delhi
19/7/20.

11/2/20

FIR No.512/2020
U/s 356/379/34 IPC
PS Khyala
State Vs. Sharukh Khan

13.07.2020

Present: None.

Report not received.

Let fresh report be called from IO/SHO concerned on

17.07.2020.

↓

(Aakanksha)

Duty MM/West/Delhi/13.07.2020

17/07/20

Pr. Ud. All for State.
None for applicant
Report not received.
Let same be called on 19/07/2020.

19/7/20

Pr. None. Report not recieved. OMM-E/W/Delhi
Be put up on 20/07/20.
SHO/IO to be directed to file
report on NBOH. 17/07/20

OMM-E/W/Delhi
19/7/20.

20/7/20

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FIR No.0430/2020
PS Hari Nagar

18.07.2020

Present: Ld. APP for the State (through CISCO Webex).
None on behalf of accused/applicant.
Sh. Neeraj Kumar, Assist. Superintendent, Jail No.8 & 9, Tihar Jail,
Delhi.

Reply has been filed on behalf of Superintendent, Jail No.8 & 9, Tihar
Jail by Sh. Neeraj Kumar. Same is taken on record.

Copy of the same be supplied to the Counsel of accused/applicant as and
when he appears.

Sh. Neeraj Kumar submits that there is no CCTV Camera, installed
inside ward No.12 of Jail No.9, Tihar Jail, Delhi and therefore, no question arises of
preservation of the footage. He submits that the cameras have been installed only at
the entry/exit gate of Jail No.9.

Sh. Neeraj Kumar stands discharged.

Report has also been received from PS Hari Nagar. Taken on record.

Copy of the same be also supplied to Ld. Counsel for accused/applicant.


To come up on 19.07.2020.

(PUNEET NAGPAL)
Duty MM (West) THC, Delhi
18.07.2020

19/7/20.

Pr. None

Be put up on 20/07/20, report not received


DMM-D/Delhi
19/7/20

FIR No. 132/2020
PS : Anand Parvat
U/S 147/148/149/436/34 IPC & 25/27 Arms Act

19.07.2020

This is an application for bail U/s 437 Cr.P.C. of accused Vicky @ Sonu @ Pange.

Present:- Ld. APP for the state.
Sh. A.K. Sharma, Ld Counsel for the accused.

An application U/s 437 Cr.P.C. filed on behalf of accused wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC since 08.06.2020 and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.

Report filed by the IO. As per the report recovery has already been effected in the present case.

Heard. Perused.


Considering the aforesaid as recovery has already been effected and no useful purpose shall be served by keeping the accused in custody, accused is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the

accused.

*Order copy
Received
Newy
19/7/20*


(SONAM GUPTA)
Duty MM, West, THC, Delhi 19.07.2020

FIR No. 628/2020
PS : Khyala
U/S 25 Arms Act

19.07.2020

This is an application for bail U/s 437 Cr.P.C. of accused Rohit @ Kapil.

Present:- Ld. APP for the state.
Sh. Roj Malik, Ld Counsel for the accused.

An application U/s 437 Cr.P.C. filed on behalf of accused wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC since 26.06.2020 and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.

Report filed by the IO. As per the report recovery has already been effected in the present case.

Heard. Perused.

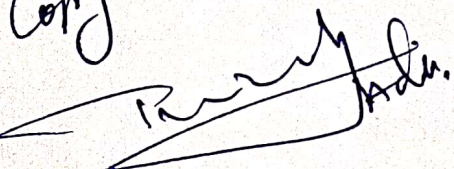
Considering the aforesaid as recovery has already been effected and no useful purpose shall be served by keeping the accused in custody, accused is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the accused.



(SONAM GUPTA)
Duty MM, West, THC, Delhi 19.07.2020

Copy Received

19.7.20